

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.133
C.P.(IB)/271(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Jagdishprasad Rameshwarlal Saboo

.....Respondent

Order delivered on: 19/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Biju A Nair, Ld. Adv.

For the Respondent

:Mr. Dev Shah, Ld. Adv. for Mr. Arjun Sheth, Ld. Adv.

ORDER

This is an application filed under Section 95 of the IB Code, 2016 by the Applicant/Financial Creditor for seeking initiation of IRP against the Respondent/Personal Guarantor to Corporate Debtor.

IRP has been appointed in another matter against the guarantor in CP (IB) 57 of 2022 and the report of the IRP is available in that particular matter. Further, CP (IB) 57 of 2022 was listed today at Serial No. 127 wherein the IRP has submitted the report U/s 99(1) of the IBC, 2016 and recommended for acceptance of the Application filed by the Applicant/Financial Creditor.

In view of the same, this matter is adjourned to 19.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)